

NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH
NEW DELHI

C. P. NO. 135(ND)13
CA. NO.

CORAM:


PRESENT: SH. S.K. MOHAPATRA
HON'BLE MEMBER (T)

SMT. INA MALHOTRA
HON'BLE MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 25.05.2017

NAME OF THE COMPANY: M/s Puneet Bagrodia V. Digital Properties and Hotels Pvt. Ltd & Ors.

SECTION OF THE COMPANIES ACT: 397/398

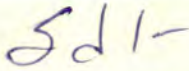
S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
1.	Manish Gupta.	Advocate.	Respondents	

Order

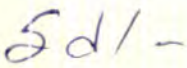
Request for adjournment has been made on behalf of the petitioner as the main counsel is stated to be busy. Vide C.A No. 175 of 2017 filed by the petitioner, they have placed on record documents to substantiate their case in terms of the previous direction.

Learned counsel for the respondents accepts notice. No reply is called for. Be listed for final arguments 25th July 2017.

It is pointed out by the learned counsel for the petitioner that the amended memo of parties had been filed. Let the case title be amended by the Bench Officer.


[S.K. MOHAPATRA]
MEMBER [T]

(Shipra Mittal)


[INA MALHOTRA]
MEMBER [J]